

Anomalies Committee has been set-up. The Departmental Anomalies Committees to deal with matters concerning them, would be set up by the Departments concerned.

(b) No, Sir.

(c) and (d) Do not arise.

Utilisation of share of water

1206. SHRI H. HANUMAN-
THAPPA:

SHRI VITHALRAO MA-
DHAVRAO JADHAV:

SHRI SOHAN LAL DHU-
SIYA:

SHRI HARI SINGH:

Will the Minister of WATER RE-
SOURCES be pleased to state:

(a) what steps are being taken to see that the riparian States utilise the allocation of their share of waters in Krishna as awarded by the Tribunal; and

(b) whether there is any proposal under Government's consideration to take up certain projects in order to extend irrigation potential and proper utilisation of water available?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b) As per Section 6 of the Inter State Water Disputes Act, 1956, the decision of the Tribunal is final and binding on the parties to the dispute and shall be given effect to by them.

Fresh evidence regarding payments made by Bofors in the howitzer contract

1207. SHRI SHARAD YADAV:
PROF. SOURENDRA
BHATTACHARJEE:
SHRI VIRENDRA VERMA:

SHRI ISH DUTT YADAV:
SHRI RAM JETHMALANI:
SHRI GURUDAS DAS
GUPTA:

SHRI N. E. BALARAM:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the recent revelation about the new evidence published in the 'Hindu' (Madras edition) in June, 1988 regarding Bofors payments in the 155 mm field Howitzer contract; and

(b) if so, what is the reaction of Government in the matter stating whether Government propose to set up a special Parliamentary Committee to go into the matter?

THE MINISTER OF DEFENCE (SHRI K. C. PANT): (a) and (b) The Government has seen the matter published in the 'Hindu' in June, 1988, purporting to relate to agreements concluded by M/s Bofors with certain foreign and Indian firms and the alleged payments made by them to these firms. Necessary investigations into the published material have been ordered by the Government. The course of further action will be based on the results of these investigations. There is no proposal to set up a special Parliamentary Committee to go into the matter.

Raids in the houses of Central Government officials

1208. DR. MOHD. HASHIM KIDWAI: Will the PRIME MINISTER be pleased to state:

(a) the number of searches and raids carried out in the houses of Central Government officials in the country during the year 1987;

(b) the designation of such officials alongwith details of illegal assets found with them; and

(c) the details of action and proceedings against them?